

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
DEPARTMENT OF PERSONNEL AND TRAINING

LOK SABHA
UNSTARRED QUESTION NO. 279
(TO BE ANSWERED ON 22.07.2015)

COMPLAINTS RECEIVED IN CVC

279. DR. SUBHASH BHAMRE:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether any complaint has been received by the Government/CVC regarding willful withholding of payments to various Small Scale Industries by officials working in Instrumentation India Limited, Kota;
- (b) if so, the details thereof; and
- (c) the details of the action taken by the Government/CVC in this regard?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b): 1. As per information received from the Department of Heavy Industry, the following complaints were received regarding willful withholding of payments to various Small Scale Industries (SSI) by officials working in Instrumentation India Limited (IL), Kota:

- i. A letter dated 12/7/2013 and a reminder dated 4/9/2013 from Shri Sanjay Dhotre, MP, Lok Sabha pointing out that a fraud is being perpetrated in the matter of payment of dues to 35 SSI Units and requesting the matter be probed, order be issued for release of payment to M/s Capital Electrical Limited (CEL) and the financial affairs of the company be gone into.
 - ii. A letter dated 22.07.2013 and a reminder dated 9/9/2013 from Shri Jai Prakash Narayan Singh, MP, Rajya Sabha inter-alia urging that an enquiry by Central Vigilance Commission (CVC) be instituted against erring officers of IL Kota for gross violation, fraud, cheating and forgery by not adhering to the terms and conditions of purchase orders that the company's financial position be gone through by Comptroller and Auditor General (CAG) to find out as to why it is showing inability to release payments despite receiving financial package.
2. Central Vigilance Commissioner (CVC) received a complaint dated 22.07.2013 alleging non-payment of dues to 35 SSI units even after a period of three years from Shri Jai Prakash Narayan Singh, MP, Rajya Sabha and the same was sent for necessary action to Department of Heavy Industry on 19.08.2013.

(c): As reported by the Department of Heavy Industry, the references regarding delayed payment/non-payment to SSIs brought to their notice were viewed seriously and the Department pursued the matters with the management of Instrumentation India Limited (IL), Kota for a speedy redressal. The Department also issued written instructions to the management on 15.3.2013 to look into the matter of payment of outstanding dues to Small Scale Industries (SSI) units and settle the same as expeditiously as possible.
